

**WRITTEN ANSWERS TO QUESTIONS****T.V. STATION AT BANGALORE**

\*268. SHRI N. SRI RAMA REDDY : Will the Minister of INFORMATION AND BROADCASTING and communications be pleased to refer to the answer to Stated Question No. go given in the Rajya Sabha on the 20th February, 1969 and state the reasons for which Bangalore could not be considered a suitable station for establishing T.V. Stations during the Fourth Five Year Plan Period?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : Due to paucity of resources development of television in the country is being undertaken according to a phased programme. Bangalore could not be included in the first phase of development during the Fourth Plan Period. It will be included in the next phase.

**INFRINGEMENT OF TRADE UNION RIGHTS**

\*272. SHRI CHITTA BASU : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply to Unstarred Question No. 883 given in die Rajya Sabha on the 16th May, 1969 and state :

(a) whether Government have completed the examination of complaint made to ILO by All India Railwaymen's Federation alleging infringement of trade union rights in India ;

(b) if so, whether Government have since sent its observation to ILO for their consideration; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : fa) No, Madam.

(b) No, Madam.

(c) Does not arise.

**FRENCH ASSISTANT FOR DEVELOPMENT OF AGRICULTURE**

♦276. SARDAR RAM SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that an agreement has been signed with the Government of France for Co-operation in the field of agriculture; and

(b) if so, the details of the assistance that will be forthcoming from France for development of agriculture in India ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHAB SHINDE) : (a) and (b) No agreement specifically for co operation with the Government of France in the field of Agriculture has been signed. However, in the agreement for the Indo-French Cultural Programme signed by the Ministry of Education and Youth Services on the 22nd May, 1969, it has been indicated that the Ministry of Food & Agriculture and the Government of France may have an *ad hoc* programme of cooperation in field of agriculture in the Anantapur District of Andhra Pradesh on mutually agreed terms.

Certain proposals for a project on Agricultural Development in the Semi-Arid Zone of Anantapur District are being examined by both Governments.

**DEVELOPMENTS OF COLONY IN KHEM KARAN . FOR RESETTLEMENT OF DISPLACED PERSONS**

\*280. SARDAR NARINDAR SINGH BRAR :

SARDAR GURCHARAN SINGH TOHRA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the progress made for the development of a colony in the district of Khem Karan to resettle displaced persons as a result of the last Indo-Pak conflict;

(b) the total amount sanctioned to the said colony; and

(c) the number of families likely to be resettled ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c) A statement is laid on the Table of the Sabha.

**STATEMENT**

The reconstruction/resettlement work in Khem Karan sector has almost been completed. Before the devastation caused during the Indo-Pak conflict of August-September, 1965, the number of houses in Khem Karan sector was 5566, and the number of families affected was approximately 5,000. Financial assistance to the extent of Rs. 53\*84 lakhs as grant, and Rs. 1 • 17 lakhs as loan has been given for the repairs/reconstruction of these houses.

Apart from this payment of about Rs. 55 lakhs for the repair/reconstruction of houses, Government of India had also approved a scheme for the construction of a residential colony, envisaging the construction of 220 tenements for the tenants and agricultural labourers of the town. A loan of Rs. 15-82 lakhs was in this connection approved in August 1967, but the same was not availed of by the State Government, who intimated that the idea of constructing a residential colony had been given up for the time being, and would be taken up on there being a genuine demand for it.

In August 1967, Government of India had also sanctioned grant-in-aid to the tune of Rs. 19-18 lakhs, which the State Government has spent on the construction of a public buildings complex. The State Government have intimated that this complex has since been completed and the amount sanctioned by the Government of India utilised. The complex includes (i) two primary school buildings (one for the old town, and the other for the "complex"), (ii) one veterinary Hospitals, (iii) one rural dispensary, (iv) High school for boys, and (v) building for the Municipal Committee office.

Apart from these items, expenditure has also been incurred on some more items, such as removal of debris, repair reconstruction of school buildings, restoration of places of worship, assistance for reconstruction of shops, and *ex-gratia* grants to the occupants of certain category of houses.

On all the above items, nearly Rs. 83 lakhs has been spent.

**REQUIREMENT OF IMPORTED FOODGRAINS**

•282. SHRI Z. A. AHMAD :

SHRI SURAJ PRASAD :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the estimated total requirement of imported foodgrains during the current year;

(b) whether any agreement has been signed with foreign countries for the import of foodgrains during the current year;

(c) if so, what are the main details thereof; and

(d) how long the country will continue to import foodgrains ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHAB SHINDE) : (a) to (d) A statement is laid on the Table of the Sabha.

**STATEMENT**

(a) The present assessment of the requirement of imported foodgrains in the current year is about 5-2 million tonnes.

(b) and (c) Imports continued after 31st December, 1968 under the following arrangements :

(i) Wheat aid from Canada.

(ii) Wheat aid from U.K.

(iii) P.L. 480 agreement of 23-12-68 for 2-3 million tons of wheat for which payment will be made partly in rupees and partly under convertible local currency credit terms.

f Agreements signed in 1969 so far, for import of foodgrains during 1969 are as follows :—

(i) Food aid for 20,300 tonnes from Denmark under I.G.A., 1967.

(ii) Food Aid from West Germany for 64,000 tonnes under I.G.A., 1967.

(iii) Food Aid from E.E.C. for 80,000 tonnes under I.G.A., 1967.

(iv) PL. 480 Agreement of 25-4-69 for 3 lakh tons of milo and one lakh tons of rice.

(v) Agreement dated 5-2-69 with Burma for about 203 thousand metric tons of rice for which payment would be made in foreign exchange.

(vi) Agreement dated 18th February, 1969 with U.A.R. for 60 thousand metric tons of rice for which payment will be made in rupees to be utilised for imports from India.